

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 368/MP/2025

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of order dated 16.1.2024 in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance with the directions of the Commission.

Petitioner : NTPC Limited

Respondent : ED, Andaman & Nicobar Administration

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Shri Aniket Kanhaua, Advocate, NTPC
Ms. Mrinal Gopal Elker, Advocate, ED, Andaman
Ms. Silpi S. Swain, Advocate, ED, Andaman
Ms. Rashika, Advocate, ED, Andaman

Record of Proceedings

The matter was called out for a hearing through a hybrid mode.

2. At the outset, the learned counsel for the Respondent submitted that, pursuant to the dismissal of the Appeal filed before the APTEL challenging the Commission's order dated 16.1.2024, settlement discussions are presently underway between the parties and, accordingly, sought that the matter be adjourned. Learned counsel for the Petitioner did not object to the said request.
3. Considering the submissions and with the consent of the parties, the Commission adjourned the hearing of the Petition.
4. The Petition shall be listed for hearing on **16.6.2026**.

By order of the Commission

sd/-

(T. D. Pant)
Joint Chief (Law)

